

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1275/2019

Dated Tuesday, the 24th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M. Suresh Kannan

Income Tax Officer, Ward III

Coimbatore.

... Applicant

By Advocate M/s K. Sivasubramanian

Vs.

1. The Union of India

Rep. by Secretary to Government

Ministry of Finance

Department of Revenue

New Delhi – 1.

2. The Principal Commissioner of Income Tax

No. 63, Race Course Road

Coimbatore – 18.

... Respondents

By Advocate Mr.M.T.Arunan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the 1st respondent to consider and dispose of the appeal preferred by the applicant on 22.01.2018 within a period of one month and pass such other order or orders”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has preferred appeal dated 22.01.2018 as Annexure A-2 before the appellate authority which is still pending and no speaking order is passed till now. The applicant will be satisfied if the appeal is disposed of within a reasonable time frame.
3. Mr.M.T.Aruman submits that he is the panel counsel for Income Tax Department for the last many years and he may be permitted to take notice on behalf of the respondents. He is permitted to take notice on behalf of the respondents.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

“The appellate authority is directed to consider the applicant's Annexure A-2 appeal dated 22.01.2018 and dispose of the same by passing a speaking order as per the relevant rules, within a period of two months from the date of receipt of a copy of this order.”

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

24.09.2019